

and provide training facilities in various winter sports such as skiing, high altitude skiing, mountaineering, rock climbing, ice skating, tobogganing, sledging etc.

4. Aerial Ropeway, Chairlift, Ski Lifts; etc. have been installed.
5. 400 Ski sets have recently been imported for training purposes.

The following components of the Project are under execution :—

- (i) Construction of a building of the Institute of Skiing & Mountaneering at Gulmarg.
- (ii) Construction of a centrally heated hotel at Gulmarg by India Tourism Development Corporation.

The State Government of J & K has also allocated a sum of Rs. 345.25 lakhs for the development of Gulmarg/Tangnang project during VII Five Year Plan. In addition, State Government has also a proposal to instal cable car at an estimated cost of Rs. 14 crores.

Schemes approved for development of tourism in Andamans, Nicobars and Lakshadweep Islands

535. DR. A. K. PATEL : Will the Minister of TOURISM be pleased to state :

(a) whether he had participated in the meeting of Islands Development Authority on December 27 last, where in a package of schemes for the development of Andamans Nicobars and Lakshadweep group of islands was approved; and

(b) if so, the specific schemes approved for tourism development in these islands and also the time bound targets fixed in each case ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b) Yes, Sir. It was decided that a programme for tourism should be worked out as an integrated package. However, no specific schemes were approved for tourism development in these Islands.

Cases of illegal construction in Delhi Cantonment

536. SHRI HAFIZ MOHD. SIDDIQ : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 1872 on 30 July, 1986 regarding cases of illegal construction in Delhi Cantonment and state;

(a) the number of cases finalised so far with details; and

(b) whether any more cases of illegal constructions have been added to the list of thirty seven cases and if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH) : (a) and (b) Out of the 37 cases, 14 cases have been finalised by way of acquittal or fine by the Courts or by composition of the offence by the the Cantonment Board, Delhi under the provisions of the Cantonments Act, 1924. 18 more cases of illegal constructions have been added to the list. Out of them, 8 cases have been finalised.

Details of all these 55 (37+18) cases are shown in the statement laid on the Table of the House.

[placed in Library. See No LT-3744/87]

Acquisition of escorts floating dry dock by Indian Navy

537. SHRI SANAT KUMAR MANDAL : Will the Minister of DEFENCE be pleased to state :